

expectations from you. You are a disciplined soldier. I do not agree with you. You should be more disciplined. You should observe the rules more properly. I want to have this compulsory military training for each and every person in this country. He should be trained. He should be well-disciplined. But if you put up that example then God help us.

SHRI BIPIN PAL DAS: is this the type of training?

MR. SPEAKER: Yes. That is what I was also saying?

[*Translation*]

PROF. SAIFUDDIN SOZ: (Baramulla): I would like to submit one thing. You are all in all here in this House...(*Interruptions*). I would like to submit an interesting thing...(*Interruptions*)...

12.00 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Statement review on the working of and Annual Report of Bharat Bhari Udyog Nigam, Calcutta, for 1987-88 and Statements for delay in laying these paper Review on the Working of and Annual Report of Hindustan Paper Corporation, New Delhi for 1987-88

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the

working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1987-88.

(ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT. 7372/89]

(b) (i) A statement regarding Review by the Government on the working of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1987-88.

(ii) Annual report of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1987-88 along with Audited Accounts and the comments of the comptroller and auditor General thereon. [Placed in Library. See No. LT. 7373/89]

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT. 7372-7373/89]

Annual Report of and a Statement *re*: review on the working of Children's Film Society of India for 1987-88

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI S. KRISHNA KUMAR): On behalf of Shri H.K.L. Bhagat: I beg to lay on the Table:—

- (1) (i) A copy of the annual Report (Hindi and English versions) of the Children's Film Society India, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the

Children's Film Society India, Bombay, for the year 1987-88 and (b) showing reasons for delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT. 7374/89]

[*Translation*]

PROF. SAIFUDDIN SOZ: I would like to refer to an important matter.

MR. SPEAKER: The matter has already been taken up, I cannot help you. Why are you wasting the time?

PROF. SAIFUDDIN SOZ: I am requesting you because you are the most powerful person here in the House. It would be wrong on the part of the Prime Minister to state that the members of opposition are supporting the cause of Khalistan. Nobody can do it. No political party is going to support terrorism or the cause of Khalistan. But sometimes a person cannot restrain himself to say things which are not pleasing, rather objectionable to others. You are all powerful in the House and so you are supposed to maintain proper order here. No matter ruling party Members are sitting this side and the members in opposition are sitting that side, the thing is that the Members from both the side are expected to serve the nation... (*Interruptions*)... The members of opposition should not resist to contribute in this regard. They are feeling offended. They should also...

[*English*]

You can rise to the occasion, Sir, and we can build democracy together.

[*Translation*]

MR. SPEAKER: Soz Sahib, my only

submission is that...

PROF. SAIFUDDIN SOZ: That doesn't mean that they support the cause of Khalistan. They are feeling offended.

MR. SPEAKER: Please listen to what I say. I agree with you that all of us have to work together for the development of the country. Offending statements are made sometimes by this side and sometimes by that side. I am not at all pleased with this. It is not pleasing for me to conduct the business unless the presence here is appreciable. I appeal all of you not to feel offended at such trivial matters. You can do that. Members will honour your feelings. You are a wise man, you are a professor.

[*English*]

PROF. SAIFUDDIN SOZ: I stand for good cases.

[*Translation*]

MR. SPEAKER: I would earnestly request all the Members of this House to cooperate in the proceedings since this is our own institution, our own Parliament and we all are supposed to work for the nation, and therefore, proceedings should be conducted accordingly. Members should not feel offended.

[*English*]

PROF. SAIFUDDIN SOZ: Sir, I want them to be here.

MR. SPEAKER: Right, I know. I also appreciate and agree with you.

PROF. SAIFUDDIN SOZ: Thank you.

PAPERS LAID ON THE TABLE *Contd.**[English]*

Annual Report of and Review on the working of Oil Industry Development Board, New Delhi, for 1987-88 and a statement showing reasons for delay in laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DATT): I beg to lay on the Table:—

(1) (i) A copy of the Annual report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1987-88 along with Audited Accounts under sub-section (4) of Section 20 of the Oil Industry (Development) Act, 1974.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1987-88.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT. 7375/89]

Notification Containing corrigendum to Notification dated 26th July, 1988 Under Indian Telegraph Act, 1985

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): I beg to lay on the Table a copy of the Notification No. G.S.R. 1169(E) (Hindi and English versions) published in Gazette of India dated the 12th December, 1988 containing corrigendum to Notification No. G.S.R. 812(E) dated the 26th July, 1988 under sub-section (5) of section 7

of the Indian Telegraph Act, 1985. [Placed in Library. See No. LT. 7376/89]

Statement regarding review on the working of and Annual Report of the Power Finance Corporation, New Delhi for 1986-87, Review on the working of and annual Report of Power Finance Corporation, New Delhi for 1987-88 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): I beg to lay on the Table:—

(1) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) A statement regarding Review by the Government on the working of the Power Finance Corporation Limited, New Delhi, for the year 1986-87.

(ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT. 7377/89]

(b) (i) Review by the Government on the working of the Power Finance Corporation Limited, New Delhi, for the year 1987-88.

(ii) Annual Report of the Power Finance Corpora-

tion Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT. 7378/89]

- (c) (i) Review by the Government on the working of the National Thermal Power Corporation Limited, for the year 1987-88.

- (ii) Annual Report of the National Thermal Power Corporation Limited for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT. 7379/89]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (i) above. [Placed in Library. See No. 7377/89]

- (3) A copy of the Annual accounts (Hindi and English versions) of the Punjab State Electricity Board, Patiala, for the year 1987-88 together with Audit report thereon under sub-section (5) of section 96 of the electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab. [Placed in Library. See No. LT. 7380/89]

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 7377 to 7379/89]

Statement regarding review on the working of and Annual Report of Chandigarh Industrial and Tourism Development Corporation, Chandigarh for 1987-88; Annual Report of and statement re: Review on the working of Central Institute of Hand Tools, Jalandhar, for 1987-88, etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956—

(i) A statement regarding Review by the Government on the working of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 1987-88,

(ii) Annual Report of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 1987-88, along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT. 7381/89]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1987-88 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Hand Tools, Jalandhar, for the year 1987-88. [Placed in Library. See No. LT 7382/89]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the institute for Design of Electrical Measuring Instruments, Bombay, for the year 1987-88. [Placed in Library. See No. LT 7383/89]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1987-88, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1987-88. [Placed in Library. See No. LT. 7384/89]
- (5) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1987-88 under section 155 of the Patents Act, 1970. [Placed in Library. See No. LT 7385/89]
- (6) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs

and Trade Marks for the Year 1987-88 under section 126 of the Trade and Merchandise Marks Act, 1958. [Placed in Library. See No. LT. 7386/89]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1987-88 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Productivity Council, New Delhi, for the year 1987-88. [Placed in Library. See LT . 7387/ 89]

Statement showing action taken by Government on various assurances, promises and undertakings given by ministers during various sessions of Lok Sabha

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P.NAMGYAL): On behalf of Shrimati Sheila Dikshit,

I beg to lay on the Table a copy each of the following Statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Lok Sabha:—

- (i) Statement No. XXIII—Fourteenth Session, 1984 [Placed in Library. See No. LT 7388/89]
Seventh Lok Sabha
- (ii) Statement No. XXI—Fifth Session,

1986

[Placed in Library. See No. LT 7389/89]

- (iii) Statement No. XVIII—Sixth Session, 1986

[Placed in Library. See No. LT 7390/89]

- (iv) Statement No. XV—Seventh Session, 1986

[Placed in Library. See No. LT 7391/89]

- (v) Statement No. XV—Eighth Session, 1987

[Placed in Library. See No. LT 7392/89]

- (vi) Statement No. XI—II Part of Eighth Session, 1987

[Placed in Library. See No. LT 7393/89]

Eighth Lok Sabha

- (vii) Statement No. X—Ninth Session, 1987

[Placed in Library. See No. LT 7394/89]

- (viii) Statement No. VIII—Tenth Session, 1988

[Placed in Library. See No. LT 7395/89]

- (ix) Statement No. IV—Eleventh Session, 1988

[Placed in Library. See No. LT 7396/89]

- (x) Statement No. I—Twelfth Session, 1988

[Placed in Library. See No. LT 7397/89]

12.11 hrs.

ANNOUNCEMENT RE: PRESENTATION
OF GENERAL BUDGET

[English]

MR. SPEAKER: I would like to inform the House that as is customary, the House would adjourn for half-an-hour at 4.30 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

12.12 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

[English]

- (i)
- Need to Construct flyovers or under-bridges at the two railway Crossings in Sonapat.**

SHRI DHARAM PAL SINGH MALIK (SONEPAT): Sonapat is a big industrially developed town besides being a District Headquarter of Haryana State. Sonapat town is divided in two equal parts by Delhi-Ambala railway line and the outside traffic is also very heavy. The whole traffic from Delhi to Punjab also passes through Sonapat. There are two railway crossings which are normally closed due to passenger and goods trains. In such a situation, a flyover or underground passage has become necessary to control huge traffic and to maintain normal flow of the same at these railway crossings. Therefore, flyover bridge or underground passage on both the railway crossings may kindly be sanctioned and completed within a short schedule in the best interest of safety and public in general.